

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

OIA. NO: 826/88

199

TIA. NO: ---

DATE OF DECISION 30-1-1992

Narayan Balwant Thakur Petitioner

Advocate for the Petitioners

Versus
Union of India and others

Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. M.Y.Priolkar, Member(A)

The Hon'ble Mr. ---

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

u
(M.Y.PRIOLKAR)

MD
mbm*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.826/88

NARAYAN BALWANT THAKUR,
141, Shivaji Nagar,
Nagpur - 440 010.

.. Applicant

vs.

1. Union of India
through
The Secretary,
Govt. of India,
Ministry of Finance,
Department of Expenditure,
Central Secretariat,
New Delhi - 110 001.
2. The Secretary,
Govt. of India,
Ministry of Personnel,
Public Grievances and Pensions,
Department of Pension & Welfare,
Central Secretariat,
New Delhi - 110 001.
3. The Comptroller and Auditor
General,
10, Bahadur Shah Jafar Marg,
New Delhi - 110 002.
4. The Accountant General-II(Audit),
Maharashtra,
Nagpur - 440 001. .. Respondents.

Coram: Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

None for either
side.

ORAL JUDGMENT:
(Per M.Y.Priolkar, Member(A))

Date: 30-1-1992

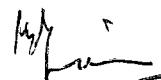
The applicant in this case had filed this application (O.A.826/88) seeking refixation of his pay retrospectively from 1-4-86 and for consequential pensionary benefits.

2. The applicant has now filed Misc. Petition No. 1016/91 seeking permission to withdraw this O.A. which is pending before us, on the ground that the Govt. of India by its O.M. dtd. 3.8.1990 have modified their earlier orders and have extended to the applicant the benefit of exercising revised

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option for electing the new scales of pay with effect from a date after 1-1-1986 as was originally requested for by the applicant. The applicant also states that the revised option submitted by the applicant with effect from 1-3-1986 in pursuance of the revised government orders has ^{been} accepted by the respondents and consequently his pay has been refixed as on 1-3-1986 and resultant monetary benefits have also been paid to the applicant to his entire satisfaction.

3. In view of this, this original application is disposed of finally as withdrawn by the applicant with no order as to cost. M.P.1016/91 is also disposed of accordingly.


(M.Y. PRIOLKAR)
Member(A)

MD